

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-22/ND/2020**

**IN THE MATTER OF:
Mr. Hukum Singh**

...PETITIONER

Vs.

Adaab Hotels Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

Order delivered on 19.02.2020

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Palzer Moktan, Advocate
For the Respondent/ Corporate-debtor :Mr. Vishal Ganda and Mr.
Aman Choudhary, Advocates**

ORDER

The counsel for the Operational-creditor is present and submitted that the last order has been complied with and rejoinder has been filed in the matter. Proxy counsel for the corporate-debtor has submitted that the arguing counsel will not be able to attend the Tribunal today to conduct this matter, therefore, sought for an adjournment. The request of the counsel for the corporate-debtor is acceded to. Matter is adjourned to 18.03.2020.

- 2d -

**(V.K. Subburaj)
Member (T)**

- 2d -

**(P.S.N. Prasad)
Member (J)**